CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Misc. Application No. 86487 of 2019

(on behalf of Appellant/ Respondent)

In

Excise Appeal No. 893 of 2011

(Arising out of Order-in-Appeal No. RBT/16-17/LTU/MUM/2011 dated 07-04-2011 passed by the Commissioner of Central Excise (Appeals) LTU, Mumbai.)

THE SUPREME INDUSTRIES LTD ....Appellant
Solitaire Corporate Park, Bldg. No. 11-01
167, Guru Hargovindji Marg
Chakala, andheri (E)
Mumbai-400 093.

VERSUS

The Commissioner of Central Excise ....Respondent
Large Taxpayers unit
29th Floor, Centre-I,
World Trade Centre, Cuffe parade
Mumbai – 400 005.

APPERANCE:

Shri Kiran Chavan, Advocate for the Appellant
Shri N.N. prabhudesai, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87229/2019

Date of Hearing: 02-12-2019
Date of Decision: 02-12-2019

SUVENDU KUMAR PATI:

Learned Counsel for the appellant submits that the dispute has been resolved by the competent authority under the beneficial Sabka Bishwas Scheme 2019.

2. No objection is raised by the respondent dept. The appeal is therefore dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

John